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Title : Election of two women members from Lok Sabha to the Central Supervisory Board.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): On behalf of Shri Ghulam Nabi Azad, I beg to move the following:-

"That in pursuance of clause (f) of sub-section (2) of section 7 read with sub-section (1) of section 8 of the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board, subject to the other provisions of the said Act and the rules made thereunder."

MADAM SPEAKER: The question is:

"That in pursuance of clause (f) of sub-section (2) of section 7 read with sub-section (1) of section 8 of the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board, subject to the other provisions of the said Act and the rules made thereunder."

*The motion was adopted.*

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